

(b) if so, what steps Government have taken to curb the evil?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): (a) and (b). We have seen a report to this effect in the "Statesman" of 13th April, 1958. No other information is available. Enquiries are being made.

SHRIMATI YASHODA REDDY: What are the various centres where these racketeers are believed to be working in India?

SHRIMATI LAKSHMI MENON: We have no information that there are racketeers on the Indo-Pakistan border.

SHRIMATI YASHODA REDDY: In India?

SHRIMATI LAKSHMI MENON: That is a separate question.

CENSUS OF PERSONS OF INDIAN ORIGIN IN CEYLON

*132. SHRIMATI YASHODA REDDY: Will the PRIME MINISTER be pleased to state whether Government are aware that a census of persons of Indian origin living in Ceylon, is being undertaken by the Government of Ceylon, and, if so, what is the purpose of this census?

THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): The Government of Ceylon have appointed a Cabinet Sub-Committee to go into the whole question of Temporary Residence Permit holders, Repatriation and Ceylonization of Commercial establishments etc. Although the Government of India have no official information but it is possible that the Government of Ceylon may have decided to undertake a census of Temporary Residence Permit holders on the advice of the Cabinet Sub-Committee.

SHRIMATI YASHODA REDDY: Does the Government know what is the

number of people who have come to India after the new policy of the Ceylon Government?

SHRIMATI LAKSHMI MENON: According to the figures, available, 59,396 Indian nationals left Ceylon by the end of February 1958. Of these 29,006 returned after receiving quit notice, and 30,390 returned voluntarily.

SHRI H. D. RAJAH: How many of these people who came from Ceylon to this country consist of what is called people of Indian origin and not Indian nationals?

SHRIMATI LAKSHMI MENON: I have no information.

SHRIMATI YASHODA REDDY: May I know how the Government propose to rehabilitate these people?

SHRI JAWAHARLAL NEHRU: No question of rehabilitation has normally arisen. If there is any special case, it may be looked into. People go there for trade and other purposes. It is true that some of them have been made to come back unceremoniously and returned in a hurry. They bring back all their goods and chattels. It is not like a migration from Pakistan where a large number of people have been pushed out. But hard cases may be looked into.

EXEMPTION OF NEWSPAPER ESTABLISHMENTS FROM THE EMPLOYEES' PROVIDENT FUNDS SCHEME, 1952

*133. SHRI M. H. SAMUEL: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether any newspaper establishments have been granted exemption under the Employees' Provident Funds Scheme, 1952 as applicable to newspaper establishments; if so, how many;

(b) whether all previous accumulations in the custody of newspaper establishments in respect of Provident Funds that were in existence have